

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
CP-27/241-242/ND/2022
IA/347/2023, Cont.P/4/2023

IN THE MATTER OF:

Mr. Ashish Chand and Anr.

...APPLICANT

Vs.

M/s. Mimo Technologies Pvt. Ltd. And Ors.

...RESPONDENT

Section

U/s 241-242

**Order delivered on 18.07.2024
HYBRID HEARING (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Applicant: Mr. Swapnil Gupta, Mr. Abhinav Mishra and
Mr. Vaibhav Mendiratta, Advs,

For the Respondent : Mr. Akshay Ringe, Mr. Atul TN

ORDER

Ld. Counsel on behalf of both the sides are present and submitted that the parties are trying to settle the matter amicably and therefore sought adjournment. In view of this, list the matter on **26.09.2024** along with other IAs.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**